

ITEM NO.15

Court 4 (Video Conferencing)

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 13789/2021

(Arising out of impugned final judgment and order dated 21-12-2020 in WP(C) No. 19710/2020 28-01-2021 in RP No. 1/2021 passed by the High Court Of Kerala At Ernakulam)

POABS GRANITES (PVT.) LTD. & ANR.

Petitioner(s)

VERSUS

THE STATE OF KERALA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.70828/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.70826/2021-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.70827/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Diary No(s). 13890/2021 (XI-A)

(FOR ADMISSION and I.R. and IA No.70708/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.70705/2021-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 02-07-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Mr. Krishnan Venugopal, Sr. Adv.
Mr. E. M. S. Anam, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Tag these matters with Special Leave
Petition (C) No.6732 of 2021 and connected cases,
if any.

List all matters together on 30th July, 2021.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

